

IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 3945 of 2020

Zasim Ansari.

....**Petitioner**

Versus

The State of Jharkhand.

.....**Opposite Party**

Coram: HON'BLE MR JUSTICE RONGON MUKHOPADHYAY

For the Petitioner

: Miss. Shama Parween, Advocate

For the State

: Mr. Ajay Kumar Sinha, APP

02/27.07.2020

Heard the parties.

Defects, as pointed out by the office, are ignored.

The petitioner is an accused in connection with S.T. Case No. 391 of 2019, arising out of Bistupur P.S. Case No. 73 of 2019, G.R. No. 656 of 2019.

The petitioner was suspected to have kidnapped the daughter of the informant with the help of his associates. In the 164 Cr.P.C. statement of the victim, she has stated that she was having a love affair with the petitioner and both had gone to Mumbai and were staying together. She has further disclosed that she came to know that the petitioner was already married and was having children.

In view of the fact that the petitioner had duped the informant into believing that he was unmarried and on such pretext, had enticed her, I am not inclined to grant bail to the petitioner. Hence his prayer for bail is accordingly rejected at this stage.

(Rongon Mukhopadhyay, J)

Rakesh/-